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Sugge Sugges	Agod. 6. Election, c (strike out (1) I am a Indep	3 years, resident do hereby solemnly a whichever is not ap a candidate set up by content candidate	of USTAIN To affirm and state on plicable)	Odname of the p	full postal address); sgen Dest-WESt OHA	MPARAN
(1.1.15	Sl. No.	Names	us of filing of Inc	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
	1.	Self Sont MAN	ORAMA PRASA	AEX PK 58641	the same and the same and the same and the same	24487=00
	2. H	Spouse-HRLDA	YNARAIN PRA	ADAESA9730	Q 7 2010 -2011	481862-
	3.	Dependent I	1	,	. /	
	4.	Dependent 2	/	/	/	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Dependent 3

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	x
(b)	Name of the court, Case No. and Date of order taking cognizance :	*
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	*

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. ×
(b)	Name of the Court(s), Case No. and	X a
	Date(s) of order(s).	¥.

Acres 1	The control of females on	A Contract of the
(0)	l'unistime	a saling of the co

(5) That I give height below the details of the assets (movable and itemovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Scrial Number, Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect to listed companies and as per books in case of non-fisted companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details: including amount is to be given separately in respect of each investment)

No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	50000m	75000=a	× ×	Α.	k -
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1267371	400815=a		*	· /
lm)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	×	70101 10,000=00	*	4	4
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	t 10-1250000 Fix * 35000 PMPON 75000- 1360 000-0	\$ 00000 =	00 00	,	×
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	×	× .	v	4	× .
(vi)	Motor Vehicles/Aircrafts/ Yachts/Snips (details of Make, Registration No. etc., Year of Purchase and amount)	Scarpis ORIOPAS 918902=9	200 HL 613 2010 37969	*	>	4
(viři	Jewelry, bullion and valuable cold thing (give details of weight and value)	120 gm 340000:00	28000=00		*	7

(Vi) Any other assets such as value of Chims/interest	X	. 6		
(ix, Gross Total value	3896278-0	1701509=	00	

3. Details of Immovable assets:

(Nete: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	our reg mannoer(s)	वाना 182 पार्वाच विश्वय वार्वाच वार्वाचा	भावता १९२,१९ भावतम् वृद्धाः भावतम् वृद्धाः भावतिकाशः उत्तरकामम्			
	Area (Total measurement in acres)	· 36 Acrs	3. L Acres Pu	rok-e		
	Whether inherited property (Yes or NO)	No	9 ACres			
	Date of purchase in case of self acquired property		991, 93, 95,96			
	Cost of Land (in case of purchase)at the time of purchase	30000000	950300-0	0	1 = 3.6 = 1	
	Any Investment on the land by way of development, construction etc.	×	>			
	Approximate Current market value	150,000=	2330000=0			
ii)	Non-Agricultural Land Location(s) 5 23, Survey number(s) 7, 750 0	पाना 132 प्रिमा	211011-11 2110110112	TV		
	Area (Total measurement in sq. ft.)	6370 sqteel-	4087 59H			
	Whether inherited property (Yes or NO)	No	No			
5.5	Date of purchase in case of self acquired property	1992,93,99	2003			
	Cost of Land (in case of purchase) at the time of purchase	132000-00	6760000	0		
	Any Investment on the land by way of development, construction etc.	Mro.	No			
	Approximate Current market value	20500000	1500000-	0		
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	>	विष्णु विष्णु विष्णु १९६०		(e)	
	Built up Area (Total measurement in sq. ft.)	×	600	A CONTRACTOR OF THE PARTY OF TH	001000000000000000000000000000000000000	

	V seaher inherited property (* er or NO)	*	yes			
	Day of purchase in case of serf activited property		X		1	
	Cost of property (in case of prechase) at the time of prechase		٧			
	Any Investment on the property by way of development, construction etc.		Buildery for shop			
	Approximate Current market value		1200000-0	0	1	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	स्वाजपूर्य महा। ११ शास्त्रीका (मधना ५४३० ७०		и		
	Area (Total measurement in	1310 Self				
	Built up Area (Total measurement in sq. ft.)	2318 Spft	1000 Sq ft		1	
	Whether inherited property (Yes or NO)	No	yes .			
	Date of purchase in case of self acquired property	2007,2011				
	Cost of property (in case of purchase) at the time of purchase	2385 000=0	le			
	Any Investment on the land by way of development, construction etc.	×	Building			
	Approximate Current market value	2800000=0	1300000-00	8		
(v)	Others (such as interest in property)		46 50 000 = 00			
(vi)	Total of Current Market Value of (i) to (v) above					

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)		600000= 00				
+:	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of John		400000-00 BR WM Suds Heesaled			

	Asy other liability	×	¥
	Grand total of liabilities	1100000	400000000
(ii)	Government Dues: Dues to departments dealing with government accommodation	*	~
	Dues to departments dealing with supply of water	×	
	Dues to departments dealing with supply of electricity	*	
	Dues to departments dealing with supply of telephones/mobiles	×	× .
	Dues to departments dealing with government transport (including aircrafts and including aircrafts and	×	· ·
	Income Tax Dues	×	x
	Wealth Tax Dues	X	×
	Service Tax Dues	*	×
	Municipal /Property Tax Dues	×	X
	Sales Tax Dues	×	V
	Any other dues	*	*
	Grand total of all Govt. dues	×	У

(7) Details of profession or occupation:

a. Self..... ALL-A

b. Spouse HUSIAN) Doctor (P. Prochee)
(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kem. MANORAMA PRASAD
2.	Full postal address	UJJAIN TOLA, BETTIAH, WEE-CHAMP ARAN
	Number and Name of the constituency and state	OL MAUTAN BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	======================================
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	>

_	(a)	Candidate AEX PK 5	364 P"	ine	2009 -	2010 21	1487=00
-	(b)	Spouse: AFSPP 97	30 0		2010 -	2011 48	1862 -00
6.	307	the contract of the contract o	of Assets and	Liabilitie	o in runnes		
		Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
Α.		Moveable Asset (Total value)	3896278	170150	9:00		The second second second
B.		Immovable Asset	.36 Acres	-		V-10 14000 - 14	
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	162000:			-	
	(ii)	Approximate Current Market Price of Asset (Total Value)	5000000	6830000	= to		
7		Liubilities					
		(i) Government dues (Total)	4	×			
		(ii) Loans from Bank, Financial Institutions and others (Total)	SW Marco	Cold Later	20		चिह्याला पर

VERIFICATION

Brasad	
TT. 1	012

I, the deponent, above named, do hereby verify and declare that the contents of the fidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no ease of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

DEPONENT | 1-412

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nit" or "Not a plicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.